

CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. OA. 351/627/2018

Date of Order: 08.05.2018

Present:

Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Dr. Nandita Chatterjee, Administrative Member

Bhagat Ram, son of Sri Sukram, residing At Old Bimbiltan, South Andaman, Dist. Andaman Nicobar Island, Pin- 744105.

.....Applicant.

-versus-

- 1. Union of India, represented by the Secretary, Ministry of Home Affairs, Shastri Bhavan, New Delhi- 110001
- 2. The Lieute Pant Common (Ridministrator), Raj Niwas Port July Vice and Richbar Island, Pin-14-10
- 3. The Goef Sec etal An aman and Nicobar Administration, Secretaring Port Blair, Andaman Nicobar Mand, Pin-244101
- 4. The Director General of Police, Andaman and Nicobar Islands, Port Blair, Pin- 744101.
- 5. The Superintendent of Police (HQ), South Andaman, Andaman and Nicobar Island Port Blair, Pin- 744101.
- 6. The Deputy Superintendent of Police, South Andaman, Andaman and Nicobar Island, Port Blair, Pin- 744101.

.....Respondents.

For the Applicant

: Mr. R. George, Counsel

For the Respondents

: Mr. S.K. Ghosh, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Heard Id. counsel for both the parties.

- The dispute is in regard to the height of the applicant which has been measured as less than the standard of 168 cm as regard for his appointment and as measured by the Officers of the Selection Board whereas upon the applicant's request to the Medical Superintendent, G. B. Pant Hospital, Port Blair for measurement of his height, his height, has been found as 168.5 cm i.e. .5 cm above the standard.
- 3. It seems that on an earlier occasion the applicant was found qualified in terms of physical measurement but he talled in the written examination which was conducted on 13.12.2015.
- 4. Therefore, we dispose of the disconnument authority to once again measure in head of the applicant by tomorrow i.e. 09.05.2018 and if the applicant is buying the continuence with law.
- 5. For this purpose the applicant is directed to serve a copy of the OA to the id. counsel for respondents by today as well as to the respondent authorities by tomorrow.
- 6. Ld. counsel for both the parties are given liberty to communicate the gist of the order to the respondent authorities by tomorrow.
- 7. Accordingly, the OA stands disposed of. No costs.



(Dr. Nandita Chatterjee) Member (A)



(Bidisha Banerjee) Member (J)